

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 716 of 2020**

**IN THE MATTER OF:**

**Rajan Arora & Ors.**

**...Appellants**

**Versus**

**MMR Saha Infrastructure Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:           Mr. Ashish Verma and Mr. Farman Ali, Advocates.**

**For Respondent:**

**ORDER**  
**(Through Virtual Mode)**

**27.08.2020:** The issue raised in this appeal is that the debt in respect whereof default was alleged for triggering Corporate Insolvency Resolution Process was payable and finding in the impugned order that the debt has not yet become due is unsustainable.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **25<sup>th</sup> September, 2020.**

Cont'd..../

I.A. No. 1937 of 2020 is disposed of with direction to the Appellant to file the certified copy of the impugned order before next date of hearing.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*